

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 122

IA/4232,4240,4974/2020 in IB-1462/ND/2019

IN THE MATTER OF:

Royale Resinex Pvt. Ltd. ... Applicant/Petitioner

Vs

Greotech Telecom Technologies Pvt. ... Respondent

Order under Section 9 of IBC.

Order delivered on 22.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Bank of Baroda : Ms. Asiya Khan, Mr. Nishchaya Nigam, Advs.
For the Ex-Directors : Mr. Arun Srivastava, Adv.
For the IRP : Ms. Swarlipi Deb Roy, Adv.
Mr. Manish Kumar Aggarwal, Adv.

ORDER

IA No. 4232/ND/2020:

On 18.12.2020 Learned Counsel for the Ex-Directors undertook to file reply within three days. Today Learned Counsel further seeks time stating that yesterday he has received some documents. As a last chance, let reply be filed within three days. The Ex-Director is directed to submit all documents records and assets to RP by tomorrow at 03.00 p.m. in Resolution Professional's office.

Learned Counsel for the Resolution Professional states that rejoinder was to be filed but they have recently received information with respect to transfer

of money from the Corporate Debtor account to the sister concern after initiation of the CIRP. Hence, seeks and is granted one week further time.

IA No. 4974/ND/2020:

Learned Counsel for the Resolution Professional states that the Hon'ble National Company Law Appellate Tribunal on 19.01.2021 has stayed the holding of the CoC Meeting.

List on 05.03.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)